

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF ISLAND ABASAN PVT. LTD.

1.	NAME OF CORPORATE PERSON	ISLAND ABASAN PVT. LTD.
2.	DATE OF INCORPORATION OF CORPORATE PERSON	16/05/2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, DELHI
4.	CORPORATE IDENTITY NUMBER	U70101HR2006PTC065961
5.	ADDRESS OF THE REGISTERED OFFICE	E-7/8, SGM NAGAR, BADKHAL ROAD, FARIDABAD 121001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31.03.2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MS. SWATI SINGHANIA 1 Heysham Road Kolkata – 700020 caswatisinghanian@gmail.com 9831060906 Reg No.: IBBI/IPA-001/IP-P01985/2020-21/13214
8.	LAST DATE SUBMISSION OF CLAIMS	30.04.2023

Notice is hereby given that ISLAND ABASAN PVT. LTD. has commenced voluntary liquidation on 31.03.2023.

The stakeholders of ISLAND ABASAN PVT. LTD. are hereby called upon to submit a proof of their claims, on or before 30.04.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

FOR ISLAND ABASAN PVT. LTD
(IN VOLUNTARY LIQUIDATION)

For Island Abasan Pvt. Ltd.
- In Voluntary Liquidation

SWATI SINGHANIA Liquidator
Name and Signature of the Liquidator
Date: 04.04.2023
Place: Faridabad

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (सरकारी कंटेनर निगम)
 (A Govt. of India Undertaking)
 (A Navratna Company)

75th Anniversary
 Azadi Ka Amrit Mahotsav

ICD, Tughlakabad, New Delhi - 110 020

PUBLIC AUCTION/TENDER NOTICE
DISPOSAL OF UNCLEARED/UNCLAIMED IMPORTED CARGO THROUGH E-AUCTION

Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/uncleared imported cargo landed at the terminals of Area 1 and Area 4 those containers arrived on or before 31.03.2021 through e-auction on 18.04.2023 & 29.04.2023 on "AS IS WHERE IS BASIS". All details along with Terms & Conditions of auction sale & cargo details will be available on www.concorindia.co.in & www.mstcecommerce.com w.e.f. 04.04.2023 & 20.04.2023. All importers including Government Undertakings/ Departments whose containers/goods are lying unclaimed/uncleared and falling in the said list uploaded in website at respective terminals, because of any dispute, stay by Court/Tribunal others or for any other reason may accordingly inform the concerned Executive Director at Area 1 and Area 4 CONCOR as well as Commissioner of Customs of the concerned Commissioners, and file their objections/claims regarding disposal of such goods within 7 (Seven Days) of this notice failing which the goods will be auctioned on "AS IS WHERE IS BASIS" without any further notice. For full details please log on to www.concorindia.co.in & www.mstcecommerce.com

Executive Director, Area 1

FEDERAL BANK

YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No. 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretorio@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT. NO.	DIST.NO.	NO. OF SHARES
1	MATHEW K G	5352	501022	2568816-2572565	7500
			600921	1697842908-1697846657	
2	KANHAIYA LAL BAGRI	31162	504421	12533176-12537840	4665

Sd/-
 Samir P Rajdev
 Company Secretary

Place: Aluva
 Date : 04.04.2023

BANARAS BEADS LIMITED
 (An export House Recognized by Government of India)
 Regd. & Head Office: A-1 Industrial Estate, Varanasi-221006
 Ph.0542-2370161-64/4lines| E-mail: rk Singh@banarasbeads.com, investor@bblinvestor.com

NOTICE TO SHAREHOLDERS

Sub: Transfer of Equity Shares of the Company to DEMAT Account of the Investor Education and Protection Fund (IEPF)..

Shareholders are hereby informed that Pursuant to the provisions of Section 124 of the Companies Act, 2013 and Investor Education and Protection Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended the Interim Dividend declared during the F.Y. 2015-16, which remained unclaimed for the period of seven years and IEPF due date will be credited to the IEPF authority on July 5, 2023 and date of transfer of shares to IEPF demat account will be 5th July, 2023. The corresponding shares on which dividend was withheld for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders and the detail of such shares liable to be transferred to IEPF Authority during the financial year 2023-24, made available on its website <http://www.bblinvestor.com>. Shareholders are requested to refer the website of the Company to verify the details of shares liable to be transferred to IEPF.

Shareholders are requested to claim the unpaid/unclaimed Dividend for F.Y. 2015-16 and onwards latest by 30th May, 2023. It may please be noted that if Dividend remains unclaimed/unpaid as on that date, the Company will proceed to initiate action(s) for transfer of share(s) of such shareholder(s) by the said due date, without any further notice as per the revised procedure laid down in the Amended Rules. The concerned shareholder(s) holding the share(s) in physical form and whose share(s) are liable to be transferred to IEPF may please note that the Company would be issuing new Share Certificate(s) in lieu of Original Share Certificate(s) held by them for the purpose of conversion into DEMAT form and subsequent transfer in DEMAT Account of IEPF Authority. Upon such issue, the Original Share Certificate(s) which are registered in your name(s) will stand automatically cancelled and be deemed non-negotiable. In case of such shareholder(s) holding share(s) in demat form, the transfer of share(s) in DEMAT Account of the IEPF Authority will be effected by the Company through the respective Depository.

The Shareholders may please note that the above full details of list of such shareholders like Folio No., DPID, CLID, number shares, address etc. uploaded by the Company on its website should be regarded and shall be deemed to be adequate notice in respect of Issue of New Share Certificate(s) for the purpose of transfer of shares to the DEMAT Account of IEPF Authority pursuant to the Amended Rules.

Any further Dividend(s) on such share(s) shall be credited to IEPF. No claim shall lie against the Company in respect of Unclaimed Dividend and the shares transferred to IEPF. On transfer of Dividends and Shares to IEPF, the shareholder(s) may claim the same by making an application to IEPF in Form IEPF-5 as per the Rules. The full form is available on the Company's website, viz., <http://www.bblinvestor.com> and the website of IEPF, viz., <http://www.iefp.gov.in>.

For any queries on the above matter, Shareholder(s) are requested to contact the Company's Registrar and Share Transfer Agent ("the RTA") as mentioned below:

M/s Mas Services Limited, Unit: Banaras Beads Limited, T-34, Okhla Industrial Area, Phase - II, New Delhi - 110 020, Tel.: 011-26387281/82/83, Website: <http://www.masserv.com>

For Banaras Beads Limited
 Sd/-
 (R.K. Singh)
 Company Secretary/ Compliance Officer

Place : Varanasi
 Date : 03-04-2023

NOTICE-CUM-ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ('SID') / KEY INFORMATION MEMORANDUM ('KIM') OF AXIS ARBITRAGE FUND

Notice is hereby given to all the investors/unit holders that exit load for investment under Axis Arbitrage Fund (herewith referred as "Scheme") is revised as under:

Existing Exit Load	Revised Exit Load (w.e.f. April 10, 2023)
An Exit Load of 0.25% will be charged if units are redeemed/switched out within 7 days from the date of investment/allotment.	If redeemed/switched out within 30 days from the date of investment/allotment: 0.25%. If redeemed/switched out after 30 days from the date of investment/allotment: Nil.

The above change in the load structure will be applicable on all prospective investments made on or after April 10, 2023 including all special products offered under the above Scheme such as SIP, STP, switches etc.

This addendum shall form an integral part of the SID & KIM of the above Scheme. All the other terms and conditions of the SID & KIM of the above Scheme remain unchanged.

For Axis Asset Management Company Limited
 (CIN - U65991MH2009PLC189558)
 (Investment Manager to Axis Mutual Fund)

Place: Mumbai
 Date : April 03, 2023
 No. : 01/2023-2024

Sd/-
 Chandresh Kumar Nigam
 Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes. **Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

AXIS MUTUAL FUND

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
 TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com,
 ADDITIONAL CONTACT NUMBER : 8108622211

NOTICE

For Inviting Expression of Interest for Assignment of Not Readily Realisable Asset ("NRR") under Insolvency & Bankruptcy Code, 2016 ("Code") read with Regulation 37A of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016

In the matter of

Prominent Metal Private Limited (in Liquidation)
 CIN: U51101DL2014PTC264825

Notice is hereby given by the undersigned to the public in general that the below mentioned Not Readily Realisable Assets (NRR) of Prominent Metal Private Limited (in Liquidation) ("Corporate Debtor") are being offered to the interested assignees under the provisions of the Insolvency & Bankruptcy Code, 2016 read with Regulation 37A of Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The assets of the corporate debtor will be assigned or transferred on "As is Where is Whatever There is and Without Recourse Basis"

Assets Details are as under: - All the rights under IA No. 3217/2020 filed before Hon'ble NCLT under Section 66, 67, 70 & 73 of the Insolvency & Bankruptcy Code, 2016 involving an amount of Rs. 25.17 Crores.

Interested parties may send an email to liquidator at umesh@vamindia.in for further details. Following shall be the timelines:-

Date of Publication of Invitation of EOI 04-04-2023
Last Date for Submission of Eligibility Documents 19-04-2023
and EMD of Rs. 25,000
Date of Declaration of Qualified Participants 21-04-2023
Last Date for Inspection / Due Diligence 30-04-2023
Last Date for Submission of Offer 05-05-2023

The Liquidator shall advise further process, terms and conditions etc. on review of offers received in consultation with the stakeholders' consultation committee. The Liquidator reserves right to reject all or any of the offers received.

Umesh Gupta
 Liquidator, Prominent Metal Private Limited
 Regn No.: IBB/IA-001/IP-P00849/2017-2018/11431
 Regd Add.: 221A/19, Ground Floor, Onkar Nagar-B, Tri Nagar, New Delhi-110035
 Date: 03.04.2023 Correspondence Add. Unit No. 111, First Floor, Tower-A, Spazedge,
 Place: New Delhi Sector-47, Sohna Road, Gurgaon - 122018 | Ph: +91-9910024854

FORM A
PUBLIC ANNOUNCEMENT
 [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF ISLAND ABASAN PVT. LTD.

RELEVANT PARTICULARS

1. NAME OF CORPORATE PERSON	ISLAND ABASAN PVT. LTD.
2. DATE OF INCORPORATION OF CORPORATE PERSON	16/05/2006
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, DELHI
4. CORPORATE IDENTITY NUMBER	U70101HR2006PTC065961
5. ADDRESS OF THE REGISTERED OFFICE	E-7/8, SGM NAGAR, BADKHAL ROAD, FARIDABAD 121001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31.03.2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MS. SWATI SINGHANIA 1 Heysham Road, Kolkata - 700020 caswatisinghania@gmail.com 9831060906 Reg No.: IBB/IA-001/1IP-P01985/2020-21/13214
8. LAST DATE SUBMISSION OF CLAIMS	30.04.2023

Notice is hereby given that ISLAND ABASAN PVT. LTD. has commenced voluntary liquidation on 31.03.2023.

The stakeholders of ISLAND ABASAN PVT. LTD. are hereby called upon to submit a proof of their claims, on or before 30.04.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

FOR ISLAND ABASAN PVT. LTD (IN VOLUNTARY LIQUIDATION)
 Sd/-
SWATI SINGHANIA
 Name and Signature of the Liquidator

Date : 04.04.2023
 Place : Faridabad

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF REDHU FARMS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	REDHU FARMS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	17.05.2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01122HR2002PTC034897
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Assandh Road, Village & PO Alewa, Jind - 126102, Haryana
6. Insolvency commencement date in respect of corporate debtor	30.03.2023 (Order received by IRP on 03.04.2023)
7. Estimated date of closure of insolvency resolution process	26.09.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Gupta Registration Number: IBB/IA-001/IP-P-02471/2021-2022/13868
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 104, Sector-25, Panchkula 134116, Haryana Email: pgupta.rp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. D-190, 3rd Floor, Sector-74, Phase-8B, Mohali-160071 Email: cirpreduhufarms@gmail.com
11. Last date for submission of claims	13.04.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process of REDHU FARMS PRIVATE LIMITED on 30.03.2023.

The creditors of REDHU FARMS PRIVATE LIMITED are hereby called upon to submit their claims on or before 13.04.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Prashant Gupta
 Interim Resolution Professional
 Regn. No.: IBB/IA-001/IP-P-02471/2021-2022/13868
 For Redhu Farms Private Limited
 Email for Correspondence: cirpreduhufarms@gmail.com
 Address for Correspondence: Plot No. D-190, 3rd Floor, Sector-74, Phase 8B, Industrial Area, SAS Nagar, Mohali - 160071, Distt. SAS Nagar, Punjab

Date: 04.04.2023
 Place: Mohali

इंडियन बैंक
इलाहाबाद
ALLAHABAD

Indian Bank
ALLAHABAD

E-- Auction Sale Notice

[Appendix IV-A (See Provision to Rule 8(6)) Sale Notice for Sale of Immovable Properties]

E - Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/ies mortgaged/charged to the Indian Bank, Secured Creditor, the **Physical/Constructive/Symbolic Possession** of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is", on below mentioned date, for the recovery of dues to the Indian Bank, Secured Creditor from the following Borrower (s) and Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) of the respective property/ies is furnishing below.

Name of Borrower/ Mortgagor/Guarantor	Description of Mortgaged Property	Type of Possession	Reserve Price / EMD Bid Increase Amount ₹	Outstanding Dues (₹)
Branch:- New Agra, Agra				
Borrowers- Mrs. Munni Soni & Mr. Pradeep Soni, Add-1, House No. 09 Block No. 03 Part of Khasra No. 156, Nagla Albatia, Chahar Wali Gali, Agra, Area- G+F Floor 75 Sq Mtr., Property in the name of Mrs. Munni Soni, Bounded as: East: Plot No. 08, West: Plot No. 10, North: 10 Ft Wide Gali & Exit, South: Plot No. 06	House No. 09 Block No. 03 Part of Khasra No. 156, Nagla Albatia, Chahar Wali Gali, Agra, Area- G+F Floor 75 Sq Mtr., Property in the name of Mrs. Munni Soni, Bounded as: East: Plot No. 08, West: Plot No. 10, North: 10 Ft Wide Gali & Exit, South: Plot No. 06	Symbolic	13,60,000/- 1,36,000/- 10,000/-	19,81,375/- as on Dt. 27/03/2023 + interest & other expenses thereon
Property ID: IDIB5959PRADEEP1				
Borrowers- Mr. Sunil Kumar Garg S/o Shri Banke Lal Garg, Add.-EWS E-75, Block A, Kalindi Vihar, Mauza Naraich, Tehsil Etmadpur, Distt. Agra, Area- 27.00 Sq Mtr., Property in the name of Mr. Sunil Kumar Garg, Bounded as: East: Plot Road 3.60 mt Wide, West: House No. E-62, North: House No. E-74, South: House No. E-76	Land, Building Located in EWS E-75, Block A, Kalindi Vihar, Mauza Naraich, Tehsil Etmadpur, Distt. Agra, Area- 27.00 Sq Mtr., Property in the name of Mr. Sunil Kumar Garg, Bounded as: East: Plot Road 3.60 mt Wide, West: House No. E-62, North: House No. E-74, South: House No. E-76	Physical	4,86,000/- 50,000/- 10,000/-	18,24,524/- as on Dt. 28/03/2023 + interest & other expenses thereon
Property ID: IDIB5959SUNIL01				
Borrowers- M/s Vradhi Powers, Prop- Dharmendra Kumar Kulshrestha, Add- Plot No. 22 and 23, Prateek Vihar Phase-1, Mauza Sikandra, Tehsil- Wahistabad, Agra, Area- 125.41 Sq Mtr. + 125.41 Sq Mtr., Property in the name of Mr. Sarvesh Chauhan, Bounded as: East: Plot No. 40, West: Rasta 25 Ft. Wide, North: Plot No. 24, South: Plot No. 21	Residential Property Plot No. 22 and 23, Prateek Vihar Phase-1, Mauza Sikandra, Tehsil- Wahistabad, Agra, Area- 125.41 Sq Mtr. + 125.41 Sq Mtr., Property in the name of Mr. Sarvesh Chauhan, Bounded as: East: Plot No. 40, West: Rasta 25 Ft. Wide, North: Plot No. 24, South: Plot No. 21	Physical	27,09,000/- 2,75,000/- 10,000/-	43,08,560/- as on Dt. 28/03/2023 + interest & other expenses thereon
Property ID: IDIB5959VRADHI01				

Last Date and Time for submission of EMD amount is : Date 08.05.2023 upto 4:00 PM
Date of E-Auction 10.05.2023 between 10:00 AM to 01:00 PM

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESH No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapi@mstcecommerce.com and for EMD status please contact ibapi@mstcecommerce.com. For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001025026' and '011-41106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com

Date : 04-04-2023 Place: Agra

Authorized Officer

ASSET RECOVERY MANAGEMENT BANCHE

Bank of India Building, First Floor, 28, S. V. Road, Andheri (West), Near Andheri West Railway Station, Mumbai-400 058, Maharashtra

•Tel. No. : (022) 2621 0406 / 07 •Email : asset.mnz@bankofindia.co.in

E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the following Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to **Bank of India** (Secured Creditor), the **constructive / physical possession** of which has been taken by the **Authorized Officers of Bank of India**, will be held on "as is Where is" "as is what is", and "whatever there is", for recovery of respective dues as detailed here under against the secured assets mortgaged / charged to **Bank of India** from respective borrowers and guarantors. The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through E-Auction platform provided hereunder

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 CUM NOTICE TO BORROWER / GUARANTOR

(₹ In Lakhs)
 (E-Auction Date : 09.05.2023)

Sr. No.	Names of the Account / Borrower / Guarantor	Description of the properties	Reserve Price / EMD AMT.	Minimum Bid Increment (in Lakhs)	O/s Dues (Excluding Int. Penal Int. & Exp) (in Lakhs)	Cersai Security Interest / Asset Id	Date / Time of on-site inspection of property	Contact No.
M/s. Keshavil Khemchand & Sons Pvt. Ltd. Borrowers :- 1. Nalnikant Keshavil Shah • Nishant Bhavin Shah • Bhavin Nalnikant Shah		3216, Khasra No. 2708/2616, Block No. P, Beadon Pura, Karol Bagh, New Delhi, in the name of Mr. Bhavin Nalnikant Shah and Mr. Nishant Bhavin Shah . ★ Area :- 747 sq. ft. (Physical Possession)	81.00 / 81.00	1.00	2159.28	200007248829	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open land bearing Plot No. 8, Sector 3, Pushparaj Vill., Moje Kundal, Taluka Sanand Dist. Ahmedabad, in the name of Mr. Bhavin Nalnikant Shah . ★ Area :- 5143 Sq. Yds. (Physical Possession)	68.00 / 6.80	1.00	2159.28	200007245767	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open Land Bearing Plot No. 9, Sector 3, Pushparaj Village, Moje Kundal, Taluka Sanand Dist. Ahmedabad, in the name of Mr. Bhavin Nalnikant Shah . ★ Area :- 4824 Sq. Yds. (Physical Possession)	64.00 / 6.40	1.00	2159.28	200007246061	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open Land bearing Plot No. 304 Sector 1, Pushparaj Vill., Moje Kundal, Taluka Sanand Dist. Ahmedabad, in the name of Mr. Bhavin Nalnikant Shah . ★ Area :- 1010 Sq. Yds. (Physical Possession)	14.00 / 1.40	1.00	2159.28	200007246277	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open Land bearing Plot No. 305 Sector 1, Pushparaj Village, Moje Kundal, Taluka Sanand Dist. Ahmedabad, in the name of Mr. Bhavin Nalnikant Shah . ★ Area :- 1010 Sq. Yds. (Physical Possession)	14.00 / 1.40	1.00	2159.28	200007246368	10.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open Land bearing Plot No. 306, Sector 1, Pushparaj Vill., Moje Kundal, Taluka Sanand, Dist. Ahmedabad, in the name of Mr. Bhavin Nalnikant Shah . ★ Area :- 1010 Sq. Yds. (Physical Possession)	14.00 / 1.40	1.00	2159.28	200007246486	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open land bearing Plot No. 02, Sector 3, Pushparaj Vill., Moje Kundal, Taluka Sanand, Dist. Ahmedabad, in the name of Mr. Nishant Bhavin Shah . ★ Area :- 3753 Sq. Yds. (Physical Possession)	45.00 / 4.50	1.00	2159.28	200007247033	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07
		Open land bearing Plot No. 3, Sector 3, Pushparaj Vill., Moje Kundal, Taluka Sanand, Dist. Ahmedabad, in the name of Mr. Nishant Bhavin Shah . ★ Area :- 3597 Sq. Yds. (Physical Possession)	43.00 / 4.30	1.00	2159.28	200002580208	13.04.2023 / 11:00 a.m. to 1:00 p.m.	8652227532 / (022) 26210406 / 07

Terms and Conditions of the E-auction are as under:

E-Auction is being held on "AS IS WHERE IS" basis. "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" and will be conducted "On Line". The Auction will be conducted through Government of India approved service provider e-B integrated portal (<https://ibapi.in>). E-auction bid form Declaration, General Terms and Conditions of online auction sale are available in websites : <https://www.bankofindia.co.in>

The auction sale will be online e-auction / bidding through website <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> on 09.05.2023 from 11:00 a.m. to 4:00 p.m. IST with unlimited extension of 10 minutes duration.

Bidder may visit <https://www.ibapi.in> where "Guidelines" for Bidders are available with educational videos. Bidders have to complete following formalities well in advance :-

Step 1: Bidder / Purchaser Regn. : Bidder to register on E-auction portal <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> using his Mob. no. & E-mail ID.

Step 2: KYC Verification : Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).

Step 3: Transfer of EMD amount to his global EMD wallet : Online / Off-line transfer of funds using NEFT, using challan generated on E-auction portal.

Step 1 to Step 3 should be completed by bidder well in advance, before e-auction date. Bidder may also visit <https://www.ibapi.in> for registration and bidding guidelines.

Helpline Details / Contact Person Details of MSTC:

TOLL FREE NUMBER: 18001035342			
Name	E-mail ID	Land Line Number	Mobile Number
Shri Argha Sengupta, CM	argha@mstcindia.co.in	2289-5064(D)	09231690249
Smt. Srabani Barai, Manager	sbarai@mstcindia.co.in		09051077886
Shri Rakesh Ranjan, AM	rranjan@mstcindia.co.in		09911700233
Shri Ritesh Nath, DM	rnath@mstcindia.co.in		09668551395
Shri Bishunpada Barik, SM (F&A)	bbarik@mstcindia.co.in		09088013889
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